

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1071(ND)2018

CORAM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2019.**

**NAME OF THE COMPANY: M/s. State Bank Of India V/s. M/s. Shri Shyam
Ji Ahrico Exports Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s 7 of IBC Code, 2016

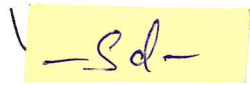
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

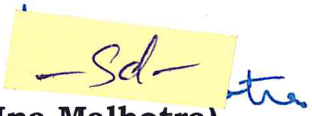
Present: Mr. Vishnu Kumar, Advocate for the RP.
Mr. Bharat Grotra, Advocate for the Respondent.

ORDER

Ld. counsel appearing for the Corporate Debtor submits that whatever documents were in their possession have already been hand over to the RP. This fact is controverted by the ld. counsel appearing for the RP. Submissions made by the ld. counsel for the Corporate Debtor remain unsubstantiated since he is not even able to produce the list of documents submitted to the RP or the details thereof. Further as per order dated 11.04.2019 the ex-director was directed to be present in Court, but in willful defiance of the directions, they have chosen not to. At this stage request for adjournment is made by the Ld. counsel for the ex-director. Last opportunity is given to them for necessary compliance of the previous order.

To come up on 01.05.2019.


(Dr. V.K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)